

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

No. O.A. 350/01584/2017

Date of order: 5.2.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Amal Saha,  
Son of Late Debendra Kumar Saha,  
Aged about 50 years,  
Working as Sorting Assistant,  
Speed Post Customer Care Centre,  
Kolkata Airport Sorting Division,  
Department of Posts, Kolkata – 700 028,  
And residing at 14, B.B. Ghosh Sarani,  
Block – 3, Flat No. 24, Kolkata – 700 0067.

.. Applicant

**- V E R S U S -**

1. The Secretary,  
Ministry of Communication,  
Dept. of Posts,  
New Delhi – 110 001.
2. The Director General,  
Department of Posts,  
Dak Bhawan,  
New Delhi – 110 001.
3. The Chief Post Master General,  
West Bengal Postal Circle,  
Yogayog Bhawan,  
C.R. Avenue,  
Kolkata – 700 012.
4. The Director of Postal Services,  
Office of Chief PMG,



West Bengal Circle,  
Yogayog Bhawan,  
C.R. Avenue,  
Kolkata – 700 012.

5. The Senior Superintendent of Post Offices,  
Kolkata Airport Sorting Division,  
150, RBC Road,  
Kolkata – 700 028.

.. Respondents

For the Applicant : Mr. K. Sarkar, Counsel

For the Respondents : Mr. P.N. Sharma, Counsel

O R D E R (Oral)

Per Ms. Manjula Das, Judicial Member:

1. Ld. Counsel for the applicant and respondents are both present and heard.

2. The instant application has been filed seeking an order for grant of 2<sup>nd</sup> MACP benefit w.e.f. 13.4.2015 with all consequential benefits in the light of judgment of Hon'ble Supreme Court vide SLP No. 4848/2016 (D. Sivakumar – v. U.O.I. & others).

3. A representation has been filed by the applicant dated 22.6.2017 which is annexed as Annexure "A-7" to the O.A. addressed to the respondent Nos. 2, 3, 4 and 5.

4. The said representation dated 22.6.2017 has been pending with the respondent Nos. 2, 3, 4 and 5 for consideration and the Ld. Counsel for the applicant submits that his purpose will be met if a direction is issued to the Respondent Nos. 2, 3, 4 and 5 to dispose of the representation dated



22.6.2017 within a specific time schedule.

5. Ld. Counsel for the respondents does not object to the same.
6. Hence, we direct the respondent No. 2, 3, 4 and 5 to dispose of the representation dated 22.6.2017 at Annexure "A-7" to the O.A. within 4 weeks from the date of receipt of a copy of this order and to communicate the decision taken immediately thereof to the applicant within a fortnight.
7. We make it clear that we have not entered into the merits of the case and all issues are kept open for consideration as per Rules by the concerned respondent No. 2, 3, 4 and 5.
8. The O.A. is, accordingly, disposed of. No order to costs.

*[Signature]*  
(Dr. Nandita Chatterjee)  
Administrative Member

*[Signature]*  
(Manjula Das)  
Judicial Member

SP